



KARNATAKA LOKAYUKTA

No.LOK/INQ/14-A/33/2014/ARE-7

Multi Storied Building,  
Dr. B.R. Ambedkar Veedhi,  
Bengaluru-560 001.  
Dated 01.07.2021.

RECOMMENDATION

Sub:- Departmental inquiry against Dr.U.Shantha, Senior Specialist, Employees State Insurance Scheme Medical Services Department, Government Hospital, Channarayapattana, Hassan District - reg.

Ref:- 1) Government Order No. LD 281 LSI 2013 dated 03.01.2014.

2) Nomination order No. LOK/INQ/14-A/33/2014 dated 21.01.2014 of Upalokayukta, State of Karnataka.

3) Inquiry report dated 30.06.2021 of Additional Registrar of Enquiries-7, Karnataka Lokayukta, Bengaluru.

~~~~~

The Government by its order dated 03.01.2014 initiated the disciplinary proceedings against Dr.U.Shantha, Senior Specialist, Employees State Insurance Scheme Medical Services Department, Government Hospital, Channarayapattana, Hassan District, [hereinafter referred to

as Delinquent Government Official, for short as 'DGO'] and entrusted the departmental inquiry to this Institution.

2. This Institution by Nomination Order No. LOK/INQ/14-A/33/2014 dated 21.01.2014 nominated Additional Registrar of Enquiries-3, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct departmental inquiry against DGO for the alleged charge of misconduct, said to have been committed by her. Subsequently, the matter was transferred to ARE-6, then to ARE-1 and finally, by order dated 04.07.2017, Additional Registrar of Enquiries-7 was re-nominated as Enquiry Officer to continue the said enquiry.

3. The DGO was tried for the following charges :-

“ ನೀವು ಡಾ.ಶಾಂತಾ, ಹಾಸನ ಜಿಲ್ಲೆಯ ಚನ್ನರಾಯಪಟ್ಟಣದ ಸಾರ್ವಜನಿಕ ಆಸ್ಪತ್ರೆಯಲ್ಲಿ ಹಿರಿಯ ತಜ್ಞರೆಂದು ಕಾರ್ಯನಿರ್ವಹಿಸುತ್ತಿದ್ದಾಗ ದಿ.04.06.2011ರಂದು ದೂರುದಾರರಾದ ಶ್ರೀಮತಿ ಎಸ್.ಟಿ.ಸಾವಿತ್ರಮ್ಮ ಗಂಡ ನಾಗರಾಜ - ನಾಗಸಮುದ್ರ ರಸ್ತೆ, ಚನ್ನರಾಯಪಟ್ಟಣ ತಾಲ್ಲೂಕು ಹಾಸನ ಜಿಲ್ಲೆ ರವರು ಚಿಕಿತ್ಸೆಗಾಗಿ ದಾಖಲಾಗಿದ್ದಾಗ ಚಿಕಿತ್ಸೆ ನೀಡಲು ರೂ.5,000/- ಲಂಚವನ್ನು ನೀಡಲು ಒತ್ತಾಯ ಮಾಡಿದ್ದೀರಿ.

ಅದೇ ದಿನ ಅಂದರೆ ದಿನಾಂಕ:04.06.2011ರಂದು ನೀವು ಶ್ರೀಮತಿ ಇಂದಿರಾ ಅವರ ಪತಿಯವರಿಂದ ರೂ.4,000/-ಗಳನ್ನು ಸ್ವೀಕರಿಸಿದ್ದಲ್ಲದೇ ಇನ್ನುಳಿದ ರೂ.1,000/- ಗಳನ್ನು ಚಿಕಿತ್ಸೆ ನಂತರ ನೀಡಲು ಒತ್ತಾಯಿಸಿದ್ದೀರಿ.

ದಿ.08.06.2011ರಂದು ನೀವು ಕಾರ್ಯನಿರ್ವಹಿಸುತ್ತಿದ್ದ ಆಸ್ಪತ್ರೆಯಲ್ಲಿ ಚಿಕಿತ್ಸೆ ಪಡೆಯಲೆಂದು ಸೇರ್ಪಡೆಯಾಗಿದ್ದು ಶ್ರೀಮತಿ ಸುಮಾ ಅವರ ಸಮ್ಮುಖದಲ್ಲಿ ಅವರ ಪತಿಯವರಿಂದ ನೀವು ರೂ.1000/-ಗಳನ್ನು ಲಂಚದ ರೂಪದಲ್ಲಿ ಸ್ವೀಕರಿಸಿದ್ದೀರಿ.

ಅದೇ ದಿನ ಲೋಕಾಯುಕ್ತ ಪೋಲೀಸರು ಪಂಚಸಾಕ್ಷಿಗಳ ಉಪಸ್ಥಿತಿಯಲ್ಲಿ ದೂರುದಾರರು ನಿಮಗೆ ನೀಡಿದ್ದ ಹಣವನ್ನು ವಶಪಡಿಸಿಕೊಂಡ ಬಗ್ಗೆ ಹಾಗೂ ಆ ಹಣ ಅಂದು ನಿಮ್ಮ ವಶದಲ್ಲಿ ಇರುವ ಬಗ್ಗೆ ನೀವು ಯಾವುದೇ ಸೂಕ್ತ ಅಥವಾ ಸಮರ್ಪಕ ಉತ್ತರ ನೀಡುವಲ್ಲಿ ವಿಫಲರಾದಿರಿ.

ಆ ಮೂಲಕ ನೀವು ನಿಮ್ಮ ಕರ್ತವ್ಯ ಪಾಲನೆಯಲ್ಲಿ ಸಂಪೂರ್ಣ ಪ್ರಾಮಾಣಿಕತೆ ಹಾಗೂ ಕರ್ತವ್ಯ ನಿಷ್ಠೆಯನ್ನು ಪಾಲಿಸದೆ ಮತ್ತು ಸರ್ಕಾರಿ ನೌಕರರಿಗೆ ಉಚಿತವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡು ದುರ್ನಡತೆ/ದುರ್ವರ್ತನೆಯಿಂದ ವರ್ತಿಸಿ, ಕರ್ನಾಟಕ ನಾಗರಿಕ ಸೇವಾ ನಿಯಮಗಳು (ನಡತೆ) 1966 ನಿಯಮ 3(1)(i) (ii) ಮತ್ತು (iii)ರಡಿಯಲ್ಲಿ ದುರ್ನಡತೆ ಎಸಗಿದ್ದೀರಿ ಅಂತ ನಿಮ್ಮ ಮೇಲೆ ದೋಷಾರೋಪಣೆಯನ್ನು ಮಾಡಲಾಗಿದೆ. ”

4. The Inquiry Officer (Additional Registrar of Enquiries-7) on proper appreciation of oral and documentary evidence has held that, the above charge against the DGO Dr.U.Shantha, Senior Specialist, Employees State Insurance Scheme Medical Services Department, Government Hospital, Channarayapattana, Hassan District, is 'not proved'.

5. On re-consideration of report of inquiry and all other materials on record, I do not find any reason to interfere with the findings recorded by the Inquiry Officer. Therefore, it is hereby recommended to the Government to accept the report of Inquiry Officer and exonerate DGO Dr.U.Shantha, Senior Specialist, Employees State Insurance Scheme Medical

Services Department, Government Hospital,  
Channarayapattana, Hassan District, of the charges leveled  
against her.

6. Action taken in the matter shall be intimated to this  
Authority.

Connected records are enclosed herewith.

  
(JUSTICE B.S.PATIL)  
Upalokayukta,  
State of Karnataka.

BS\*